

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION
CURATIVE PETITION (CIVIL) NO 203 OF 2023
IN
REVIEW PETITION (CIVIL) DIARY NO 4274 OF 2022
IN
SPECIAL LEAVE PETITION (CIVIL) NO 20723 OF 2015

Manubhai Ratanbhai Patni

... Petitioner

Versus

The State of Gujarat & Ors

... Respondents

ORDER

- 1 Application for listing the Curative Petition in open Court is dismissed.
- 2 We have gone through the Curative Petition and the connected documents. In our opinion, no case is made out within the parameters indicated in the decision of this Court in ***Rupa Ashok Hurra vs Ashok Hurra***¹.
- 3 The Curative Petition is dismissed.

.....CJI.
[Dr Dhananjaya Y Chandrachud]

.....J.
[Sanjay Kishan Kaul]

.....J.
[Sanjiv Khanna]

New Delhi;
November 30, 2023
GKA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CURATIVE PET(C) No. 203/2023

(Arising out of impugned final judgment and order dated 19-10-2022 in D No. 4274/2022 07-08-2015 in SLP(C) No. 20723/2015 passed by the Supreme Court Of India)

MANUBHAI RATANBHAI PATNI

Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ORS.

Respondent(s)

(IA No. 29947/2023 - APPLICATION FOR LISTING CURATIVE PETITION IN OPEN COURT IA No. 29943/2023 - CONDONATION OF DELAY IN FILING)

Date : 30-11-2023 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE SANJIV KHANNA

By Circulation

UPON hearing the counsel the Court made the following
O R D E R

- 1 Application for listing the Curative Petition in open Court is dismissed.
- 2 We have gone through the Curative Petition and the connected documents. In our opinion, no case is made out within the parameters indicated in the decision of this Court in ***Rupa Ashok Hurra vs Ashok Hurra***².
- 3 The Curative Petition is dismissed.
- 4 Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR

(Signed order is placed on the file)